preventing incitement to the commission of any cognizable offence relating to above. In case obscene/derogatory content in social media leads to violation of any of the conditions of Section 69A of IT Act, 2000, Government undertake blocking of websites/specific web pages with objectionable contents, whenever requests are received from designated nodal officers or upon court orders.

[10 August, 2016]

Inter-linking of police stations in Tamil Nadu under CCTNS

2675. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has undertaken inter-linking of police stations across the country under Crime and Criminal Tracking Network and Systems (CCTNS) project;
 - (b) if so, the details thereof; and
- (c) the details of the inter-linking of police stations in the State of Tamil Nadu under CCTNS project?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. Out of 14,999 Police Stations covered under the CCTNS project, 12665 Police Stations have been integrated to State Data Centre (SDC) and National Data Centre (NDC) and are using the CCTNS application software.

(c) In Tamil Nadu, out of 1482 Police Stations covered, 1438 Police Stations are using CCTNS software application.

Mobile phones found inside Tihar jail

2676. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of mobile phones are found in use inside Tihar jail, as well as in other central jails, in-spite of number of jammers installed inside:
- (b) if so, the reasons for jammers not being able to jam the frequency of mobile phones inside Tihar jail;
- (c) whether Government has any proposal to check such misuse of mobile phones inside the jail; and